[17 August, 2000]

RAJYA SABHA

time to fill the vacant posts as per the norms prescribed by the ESI Corporation.

### National wage policy for sugar workers

# 2734. SHRI J. CHITHARANJAN:

### SHRI GAYA SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal for formulating a National Wage Policy for sugar workers at all-India level; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Based on the recommendations of the Industrial Committee on Sugar Industry, a Sub-Committee has been constituted to formulate guidelines for wage revision in sugar industry. The Sub-Committee consists of representatives of anions, employers and the Government.

#### Strike by Medical Representatives of FDC Ltd.

2735. SHRI MANOJ BHATTACHARYA: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry js aware that Federation of Medical and Sales Representatives Association of India (FMRAI) has appealed on 14th October, 1999 to the Ministry for recommending the issue of the Medical representatives of FDC Ltd. who are on strike for about two years to National Labour Tribunal; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) Yes,- Sir.

(b) The Government had considered the demand of the Federation of Medical and Sales Representatives (FMRAI) for constitution of a National Tribunal for the medical representatives of the FDC Ltd. The FMRAI has recently submitted additional facts which have to be

149

## RAJYA SABHA

[17 August, 2000]

considered before a final decision is taken by the Government for constitution of this Tribunal.

### **Exit Policy**

2736. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to amend Labour Laws for introduction of Exit Policy;

(b) if so, the details thereof; and

(c) the advantages envisaged in allowing the Contract Labour in Companies and PSUs instead of regular employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Various amendments in the Industrial Disputes Act, 1947 are proposed based on the requirement of social partners. A cautious policy is adopted to bring about any amendment in the Act after taking into consideration all the relevant factors. The Government has received certain proposals *to* amend the Industrial Disputes Act, 1947. These are under process.

(c) The Government has been deeply concerned about the exploitation of workers under the Contract Labour System. The Contract Labour (Regulation and Abolition) Act, 1970 does not apply to establishments where the work performed is of intermittent or casual in nature. Contract Labour provides for better flexibility and is likely to lead to more efficient utilisation of resources.

150